

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr.M.P. No. 1576 of 2020

Ashok Sahu & Anr. ... Petitioners  
Versus  
The State of Jharkhand & Anr. ... Opposite Parties

Coram: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Aman Kr. Rahul, Adv.  
For the State : Mr. Tapas Roy, Addl. P.P.

03 / 11.09.2020 Heard the parties through Video Conferencing.

Mr. Aman Kr. Paul, learned counsel for the petitioners personally undertakes to remove the defects pointed out by the Stamp Reporter within two weeks after the lockdown is over.

In view of the personal undertaking given by learned counsel for the petitioners, the defects pointed out by the Stamp Reporter are ignored for the present.

Learned counsel for the petitioners submits that the petitioner will file supplementary affidavit annexing therewith the copy of the demand draft of Rs. 30,000/- drawn in favour of the informant.

Prayer is allowed.

List this case after filing of the supplementary affidavit.

If the supplementary affidavit is not filed within six weeks, this criminal miscellaneous petition will stand dismissed without further reference to the Bench.

(ANIL KUMAR CHOUDHARY, J.)

Smita/-